

[Shri Datar]

read with clause (b) of the proclamation dated the 31st July, 1959 issued by the President in relation to the State of Kerala, a copy of each of the following Notifications published in Kerala Gazette:

- (i) No. 28849-F. 3/58/Rev. dated the 16th January, 1959 containing the Cultivating Tenants (Payment of Fair Rent) Rules, 1959.
- (ii) No. 19273/F. 3/59-4/Rev. dated the 15th June, 1959.
- (iii) No. 32996-F. 3/59/Rev. dated the 16th October, 1959. [Placed in Library. See No. LT-1788/59].

**AMENDMENT TO KERALA PRIVATE FORESTS (ASSUMPTION OF MANAGEMENT) RULES**

**Shri Datar:** I beg to lay on the Table, under sub-section (2) of Section 16 of the Kerala Private Forests (Assumption of Management) Act, 1957 read with clause (b) of the Proclamation dated the 31st July, 1959 issued by the President in relation to the State of Kerala, copy of Notification No. 19707/57/Agri. F. (B)-4, dated the 16th October, 1959, published in Kerala Gazette, making certain amendment to the Kerala Private Forests (Assumption of Management) Rules, 1958. [Placed in Library. See No. LT-1789/59.]

**AMENDMENT TO CENTRAL EXCISE RULES**

**The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha):** I beg to lay on the Table, under section 38 of the Central Excise and Salt Act, 1944, a copy of Notification No. G.S.R. 1314, dated the 1st December, 1959 making certain further amendment to the Central Excise Rules, 1944. [Placed in Library. See No. LT-1790/59].

**MESSAGES FROM RAJYA SABHA**

**Secretary:** Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(1) 'In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Kerala Appropriation (No. 2) Bill, 1959, which was passed by the Lok Sabha at its sitting held on the 4th December, 1959 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'

(2) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Wednesday, the 9th December, 1959 passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to amend and consolidate the law relating to legal practitioners and to provide for the constitution of Bar Councils and an all-India Bar. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion.'

*Motion*

'That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to amend and consolidate the law relating to legal practitioners and to provide for the constitution of Bar Councils and an All-India Bar, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee:—

1. Shri P. N. Saprú.
2. Diwan Chaman Lall.

3. Shri Santosh Kumar Basu.
4. Dr. W. S. Barlingay.
5. Shri Jagan Nath Kaushal.
6. Shri R. C. Gupta.
7. Shri Braja Kishore Prasad Sinha.
8. Shri M. Valiulla.
9. Shri S. Channa Reddy.
10. Shri Sonusing Dhansing Patil.
11. Shri P. D. Himatsingka.
12. Dr. Raj Bahadur Gour.
13. Shri Faridul Haq Ansari.
14. Shri Harihar Patel.
15. Shri B. D. Khobaragade".

#### PRESIDENT'S ASSENT TO BILL

**Secretary:** I lay on the Table the Miscellaneous Personal Laws (Extension) Bill, 1959, passed by the Houses of Parliament during the current Session and assented to by the President, since a report was last made to the House on the 16th November, 1959.

#### COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE SEVENTEENTH REPORT

**Shri Achar (Mangalore):** I beg to present the Seventeenth Report of the Committee on Absence of Members from the Sittings of the House.

I also lay on the Table a copy of the statement showing the names of Members who have been absent for 15 days or more continuously from the 8th Session.

#### CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

##### KIDNAPPING OF TWO POLICEMEN

**Shri Vajpayee (Balrampur):** Under Rule 107 I beg to call the attention of the Minister of Home Affairs to the following matter of urgent public

importance and I request that he may make a statement thereon:

"Kidnapping of two members of Delhi Traffic Police on the 30th November, 1959."

**The Minister of Home Affairs (Shri G. B. Pant):** On the 30th November, 1959, a police party consisting of a Head-Constable and 5 Constables was on cycle-checking duty near the Safdarjang Tomb. At about 2-40 P.M. the party saw a truck loaded much beyond the permissible limits. The truck was signalled to stop and the driver was requested to produce his documents. He, however, replied that he did not have the documents in his possession. The Head-Constable then got into the truck and directed the driver to take it to the Traffic office at the Parliament Street Police Station as transport vehicles plying without documents are liable to be impounded under the Motor Vehicles Act. A foot-Constable also got into the truck. Instead of proceeding towards the Parliament Street Police Station, the truck driver proceeded on the Safdarjang Road and ignored the directions given to him by the Head-Constable. The Constable who was sitting in the back of the truck blew his whistle and beckoned to a taxi driver to follow. When the truck slowed down near a round-about at the junction of the Kitchner Road and Willingdon Crescent, the Constable jumped out, got into the taxi and chased the truck. In the meanwhile, a Head-Constable of the Delhi Armed Police who had noticed the incident informed the Control Room at Parliament Street Police Station and some police wireless vans were directed to pursue the truck. The truck was ultimately stopped at Bara Tooti and its driver was arrested and has been remanded to judicial custody till the 15th December, 1959.

**Shri P. R. Patel (Mehsana):** I would like to know whether the constables who were kidnapped had any weapons with them?